

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1373/2024**

IN THE MATTER OF:

News Item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024

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FILED BY:

NEW DELHI
DATED: 19.08.2025


(JYOTI MENDIRATTA)
Advocate for the GNCT of Delhi
Ph: 9811136141
jmalawoffices@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1373/2024

IN THE MATTER OF:

News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad" appearing in the Times of India dated 30.11.2024

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 9-
DISTRICT MAGISTRATE (NORTH EAST), GOVT. OF NCT OF
DELHI IN COMPLIANCE TO THE DIRECTIONS OF THIS HON'BLE
TRIBUNAL DATED 30.04.2025 AND 23.07.2025

MOST RESPECTFULLY SHOWETH:-

I, Ajay Kumar, S/o Sh. Deonath Prasad, age 48 years, working as District Magistrate (North East), Govt. of NCT of Delhi, having its office at K-Block, DC Office Complex, Nand Nagri, Delhi, do hereby solemnly affirm and declare as under:



1. That no sand mining permits have been granted in North East District, Delhi, and no active illegal mining operation has been detected during multiple inspections conducted by revenue authorities and police personnel.
2. That the office of the answering respondent carries out field inspections regularly to prevent such illegal mining activities. Field inspections were carried out from time to time. That all references from DM Ghaziabad were forwarded to appropriate law enforcement agencies i.e DCP (Central) and DCP(North-East) vide



Ajay Kumar

letter dated 17.12.2024 & 16.02.2025 respectively and again as D.O letter dated 23.05.2025 to DCPs(Central, North-East, Outer-North) for action and further coordination. Copies of the report of field inspections dated 17.03.2025 and 29.04.2025 are annexed hereto as Annexure-A and copy of letters forwarded to law enforcement agencies are annexed hereto as Annexure-B.

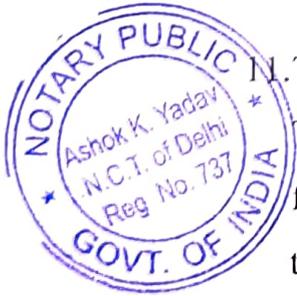
3. That the Yamuna floodplain lacks a clearly demarcated inter-state boundary, therefore, the field officials are unable to conclusively identify jurisdiction in certain areas.
4. That communication dated 07.05.2025 have been made to the DM (Ghaziabad) requesting joint inspection involving O/o DM(North Delhi). Copy of communication is annexed hereto as Annexure-C.
5. That local police has been directed to file FIRs wherever prima facie evidence exists. The District Administration has conducted inspections to check and regulate environmental violations. Copy of the directions to local police vide this office letter dated 20.03.2025 is annexed hereto as Annexure-D.
6. That no permission or lease for legal sand mining exists within the jurisdiction of the North East District, GNCT of Delhi. Accordingly, any extraction of sand in the Yamuna floodplain within Delhi is unauthorized and illegal.
7. That as part of regular monitoring, an inspection on 29.04.2025 was carried out by the revenue officials via boat patrol over the entire Yamuna stretch in the district. No active sand mining activity



Ajay Kumar

was noticed during this inspection. Copy of the joint inspection report dated 29.04.2025 is annexed hereto as Annexure-F.

8. That earlier inspection on 17.03.2025 had revealed traces of past illegal mining on the bank of the river; and SHO concerned was directed to lodge an FIR. Copy of the Status Report dated 21.03.2025 is annexed hereto as Annexure-G.
9. That complaints from Ghaziabad Administration dated 04.12.2024 and 20.03.2025 were acknowledged and duly forwarded to Delhi Police (North East & Central) for preventive enforcement.
10. That additional direction as passed by the Hon'ble Tribunal on 23.07.2025 are being strictly complied with, and necessary coordination with District Magistrates of Ghaziabad and North Delhi is ongoing to achieve joint enforcement across jurisdictional boundaries.



11. That all future actions shall continue to be guided by the Hon'ble Tribunal's orders and the statutory mining/environmental frameworks to ensure zero tolerance towards illegal extraction or transport of minor minerals from the Yamuna floodplain.

12. That on 07.05.2025 the answering respondent had reverted back to the DM Ghaziabad about their previous letters dated 04.12.2024 and 20.03.2025 stating that their letters had been forwarded to the police authorities and the DM (North) as the area mentioned in their letters does not fall within the jurisdiction of the answering respondent. The same was also explained in the previous reply



Ajay Kumar

filed before this Hon'ble Tribunal. Copy of the letter dated 07.05.2025 is annexed hereto as Annexure-H.

13. That, in reference to the Hon'ble Tribunal's observation regarding the non-receipt of follow-up from the District Magistrate (North East) Delhi on letters sent to DCP (Outer North) and non-response to the District Magistrate, Ghaziabad, it is respectfully submitted that while initial administrative communications were duly made to both DCP (Outer North) and DM, Ghaziabad, the follow-up action was delayed due to non-receipt of formal action taken reports from the concerned police department. However, Action taken was intimated to DM(Ghaziabad) vide this office letter dated 07.05.2025. Copy of the letter dated 07.05.2025 is annexed hereto as Annexure-H



14. That, in compliance with the Hon'ble Tribunal's latest directions, the undersigned has directed to the office of DCP (Outer North), Delhi Police, requesting an expedited report regarding enforcement action taken pursuant to earlier letters on illegal sand mining observations near the Delhi-UP border, specifically in and around Village Sungarpur, Sonia Vihar and adjoining patches along the Yamuna. Copy of letter dated 16.07.2025 sent to DCP (Outer North) seeking the report are annexed hereto as Annexure-I.

15. That, the undersigned has directed the Sub-Divisional Magistrate (Karawal Nagar) to conduct a follow-up inspection of the affected stretch from time to time.



Ajay Kumar

16. That, the undersigned reassures this Hon'ble Tribunal for regular communication with the District Magistrate, Ghaziabad assuring that the district administration will remain vigilant in its jurisdiction and that further follow-up reports will be shared post receipt of input from Delhi Police and revenue field staff.

17. That the undersigned humbly submits that measures are now being institutionalized to ensure real-time reporting, joint enforcement action, and formal demarcation follow-ups, in coordination with DM (North), Delhi and DM, Ghaziabad.

18. It is further submitted that the matter has been taken up at the highest level. The Hon'ble Chief Minister of Delhi has sent a formal letter dated 07.07.2025 to the Hon'ble Chief Minister of Uttar Pradesh, specifically requesting for Immediate joint inter-state boundary demarcation of the Yamuna floodplain to resolve enforcement ambiguity, development of riverfront or eco-sensitive zones and deployment of field-level coordination between Delhi and UP District Magistrates. Copy of the said letter dated 07.07.2025 is annexed hereto as Annexure-J.



19. That a D.O. letter dated 15.07.2025 was received from the Hon'ble Chief Minister of Uttar Pradesh addressed to the Hon'ble Chief Minister of Delhi, highlighting illegal sand mining issues in the Delhi-Uttar Pradesh border regions, and extending support for joint inter-state demarcation as a remedial measure. Copy of the letter dated 15.07.2025 is annexed hereto as Annexure-K.



Ajay Kumar

20. That the Hon'ble Chief Minister of Delhi has taken cognizance of the repeated instances and jurisdictional confusion surrounding the issue of illegal sand mining along the Yamuna River floodplains bordering Uttar Pradesh and accordingly, a High Level meeting under the Chairpersonship of the Hon'ble Chief Minister, Delhi was convened on 01.08.2025. In the said meeting, Inter-state coordination issues with the State of Uttar Pradesh, Surveillance and enforcement gaps, joint river demarcation needs; and Strict implementation of Hon'ble NGT directions were discussed. Copy of the notice for the meeting dated 30.07.2025 is annexed hereto as Annexure-L.

21. That the answering respondent issued a D.O. letter dated 13.08.2025 to the District Magistrate (North), Delhi, conveying full support and availability for inter-district coordination, and formally requesting DM (North), Delhi to take up the matter with DM Ghaziabad for further action on inter-state joint demarcation. Copy of the letter dated 13.08.2025 is annexed hereto as Annexure-M.

22. It is further clarified that the core issue raised by the Ghaziabad Administration pertains to Village Panchayara in Ghaziabad (U.P.) and Village Sungarpur in North District (Delhi) and does not lie within the North East District.

23. That on 13.08.2025, an inter-state coordination meeting was held through VC involving officers from Delhi and Uttar Pradesh to address illegal sand mining along the Yamuna banks. Copy of the notice for the meeting via e-mail dated 12.08.2025 and Minutes of Meeting dated 18.08.2025 are annexed hereto as Annexure-N.



Ajay Kumar

24. That Police authorities have also been instructed to keep strict vigil against any illegal mining activity along the banks of river Yamuna and take further penal action where prima facie evidence of illegal extraction is present. Copy of the said directions dated 22.04.2025 is annexed hereto as Annexure-O.

25. That, all preventive, remedial and surveillance actions taken so far are in alignment with the provisions of the extant laws and regulations in this regard and the District Administration (North East), Government of NCT of Delhi, reaffirms its full commitment to ensuring compliance with all directions issued by this Hon'ble Tribunal, including the latest direction requiring the respective District Magistrates to ensure that no illegal mining takes place in their jurisdictions.



Ajay Kumar
 DEPONENT
AJAY KUMAR
 District Magistrate (North-East)

VERIFICATION :

Verified at New Delhi on this day of August, 2025 that the contents made in the abovementioned affidavit are true and correct to the best of my knowledge and from information received by me which I believe to be true and correct and are also nothing material has been suppressed or concealed therein.



ATTESTED

NOTARY PUBLIC
 DELHI (INDIA)

Ajay Kumar
 DEPONENT
AJAY KUMAR
 District Magistrate (North-East)

Annexure-A

May please refer to the direction of worthy District Magistrate (North East) regarding thorough inspection of the River Yamuna in order to prevent and check illegal sand mining in river Yamuna.

In compliance of aforesaid directions, the undersigned alongwith DPO (North East) has inspected the area of river Yamuna on 29.04.2025 by Boat started from Zero Pusta, Sonia Vihar (Near Wazirabad Barrage) and continue up to Panchayara Village, District Ghaziabad, Uttar Pradesh.

The GPS enabled photographs of different different locations captured from boat in river Yamuna area may be seen at page 66/C to 33/C.

At the time of inspection, no mining activities, mining equipment or vehicles were found at any location.

However, at the following locations, traces were visible to indicate that sand mining activities was undertaken at these locations in past:-

Sr No.	Area of Revenue District	Captured photographs during Inspection with Coordinates of Sand Mining Activities (Latitude and Longitude)	Image form Google Maps /Remarks
1	Uttar Pradesh (Ghaziabad)	Lat 28.797089 Long 77.202922 	
2	Both Side of Yamuna (District Central & North East)	Lat 28.754249 Long 77.227687 	
3	North East	Lat 28.746774 Long 77.227251 	
4	North East	Lat 28.767036 Long 77.221201 	

Cont --

Cont - from pre page:

714 *7/12*

5	Central	Lat 28.766327 Long 77.228598 	
6	North	Lat 28.795173 Long 77.202311 	
7	North	Lat 28.786434 Long 77.20441 	
8	North		
Scan QR Code to see all Co-ordinates of Sand Mining Activities on Map			

*646/D.M/NE
02-05-2025*

In respect of the issue which is under consideration of Hon'ble NGT vide O.A. No 1373/2024 on the News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad", it is submitted that a 'Kacha Road' has been observed at location (Latitude 28.797089 and Longitude 77.202922) Near village Panchayara, District Ghaziabad, Uttar Pradesh. GPS enabled photograph of the land may be seen at Sr No. 1 above.

Submitted for further direction please.

SDM/KM
[Signature]
1/5

V.K.K.S.R
30/4/2025
Vinod Kumar Singh
Executive Magistrate (Karawal Nagar)

*72/SDM/KM
02/05/25*

and letter to ADGP concerned for... status
on action taken be submitted
ADP/KM
02/5

Please refer to reference received on whatsapp which is a 'X' link regarding complaint of illegal sand mining in Sonia Vihar area filed by Ms Kalpana Shrivastav.

In this regard, it is submitted that an inspection was conducted by the undersigned on 17.03.2025 during inspection the photographs of the site were taken which are placed in the file. It has been observed that traces of sand mining in Yamuna River, Sonia Vihar area are visible. However, no any machinery was found at the site.

It is also submitted that this office had earlier sent a letter dated 17.12.2024 to DCP (Central) and DCP (North-East) dated 16.12.2024 to take necessary action to prevent illegal sand mining in Yamuna River.

Submitted for further order.

~~Sdm/Kar~~

~~V.K. Singh~~
17/03/2025
(VINOD KUAMR SINGH)
EXECUTIVE MAGISTRATE
(KARAWAL NAGAR)

Please put up draft FIR for approval of DM (NE) as discussed

17/3

~~Tel/Kar~~

Draft letter addressed to SHO/Sonia Vihar is placed in file for approval pl.

~~V.K. Singh~~
18/3/25

VINOD KUMAR SINGH
Executive Magistrate (Karawal Nagar)
O/o District Magistrate (N/E)
Govt. of NCT of Delhi
D.C. Police Complex, Nand Nagri, Delhi-93

~~Sdm/Kar~~

17/3

DM (NE) 18/3

Also local information may be gathered to know about timings of illegal mining

196/ADM/NE
17/03/25

35/SDM/NE
in: 17/03/25
ex: 17/03/25

354/D.M/NE
18-3-2025

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN/2024/1107-

Dated: 17/12/2024

To

The DCP (Central)
Sansad Marg
Cnought Place, Delhi 01

Annexure- B

Sub:- Regarding Yamuna's flow is being direvted towards Uttar Pradesh by illegal mining towards Delhi.

Sir,

Please find enclosed herewith a letter dated 04.12.2024 received from District Magistrate, District Ghaziabad, regarding illegal mining in River Yamuna in Delhi side.

In this regard you are requested to look into this matter and take necessary action at the earliest.

Encl : As above.



Your's sincerely

V. K. Singh
16/12/2024
VINOD KUMAR SINGH
EXECUTIVE MAGISTRATE
(KARAWAL NAGAR)

Copy for information to :

1. The District Magistrate, District Ghaziabad, Office of the District Magistrate, Rajnagar, Ghaziabad-201001 (UP)



OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN/2024/1096

Dated: 16/12/2024

To

The DCP (North-East)
DCP Office Complex
Seelampur, Delhi 53

Sub:- Regarding Yamuna's flow is being diverted towards Uttar Pradesh by illegal mining towards Delhi.

Sir,

Please find enclosed herewith a letter dated 04.12.2024 received from District Magistrate, District Ghaziabad, regarding illegal mining in River Yamuna in Delhi side.

In this regard you are requested to look into this matter and take necessary action at the earliest.

Encl : As above.



Your's sincerely

V.K. Singh
16/12/2024
VINOD KUMAR SINGH
EXECUTIVE MAGISTRATE
(KARAWAL NAGAR)

Copy for information to :

1. The District Magistrate, District Ghaziabad, Office of the District Magistrate, Rajnagar, Ghaziabad-201001 (UP)

अजय कुमार
(उत्तर पूर्व, दिल्ली)
Ajay Kumar
DISTRICT MAGISTRATE
(North-East, Delhi)



राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph./: दूरभाष : 011-22122732, 22129686
E-mail : dcne@nic.in

13

D.O. No.: F.No./SDM/KN/2025/876
Date.: 22.05.2025

Dear Valsan,

A letter no. 321/ख0 अनु0-गाजि0/24-25 dated 20.03.2025 was received from DM(Ghaziabad) regarding issues of sand mining in Yamuna Flood plains and Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi(Copy enclosed).

Aforesaid letter was forwarded to your office vide letter of even number dated 22.04.2025 by SDM (Karawal Nagar) with the request to deploy police personnel for 24 hour patrolling duty to stop illegal sand lifting in the area. ATR was also requested in the matter (Copy enclosed). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM(Karawal Nagar)(Copy enclosed) but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards,

Yours sincerely,
Ajay Kumar
(Ajay Kumar)

Sh. Nidhin Valsan
The DCP (Outer North)
Guru Harkishan Marg,
Maulana Azad Society,
Pushpanjali Enclave, Pitampura
Delhi-110034

ok

719



सत्यमेव जयते

ANNEXURE - B "A" 14

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, मन्द नगरी, दिल्ली-110026
D.O. Office Complex, Mand Nagri, Delhi-110026
Ph.: दूरभाष : 011-22122732, 22122803
E-mail : dca@nic.in

कुमार
(अधीनस्थ, दिल्ली)
Kumar
DISTRICT MAGISTRATE
(East, Delhi)

D.O. No.: F.No./SDM/KN/2025/875
Date: 23/05/2025

Dear Ashish ji,

A letter no. 102/खानिज अनु0-गाजि0/24-25 dated 04.12.2024 was received from DM(Ghaziabad) regarding issues of sand mining in Yamuna Flood plains and Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi(Copy enclosed).

Aforesaid letter was forwarded to your office vide letter of even number dated 16.12.2024 by Executive Magistrate (Karawal Nagar) for necessary action (Copy enclosed). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM (Karawal Nagar) (Copy enclosed) but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards,

Yours sincerely,
Ajay Kumar
(Ajay Kumar)

ok

Sh. Ashish Kumar Mishra
DCP (North East)
Seelampur GT Road
Delhi-110054

अजय कुमार
जिलाधिकारी (उत्तर पूर्व, दिल्ली)

Ajay Kumar
DISTRICT MAGISTRATE
(North-East, Delhi)



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph./: दूरभाष : 011-22122732, 22129686
E-mail : dcne@nic.in

D.O. No.: F.No./SDM/KN/2025/874
Date: 23/05/2025

Dear Harshavardhanji,

A letter no. 102/खानिज अनु0-गाजि0/24-25 dated 04.12.2024 was received from DM(Ghaziabad) regarding issues of sand mining in Yamuna Flood plains and Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi(Copy enclosed).

Aforesaid letter was forwarded to your office vide letter of even number dated 17.12.2024 by Executive Magistrate (Karawal Nagar) for necessary action (Copy enclosed). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM (Karawal Nagar)(Copy enclosed) but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards,

Yours sincerely,
Ajay Kumar
(Ajay Kumar)

Sh. M. Harshavardhan
DCP (Central)
Daryaganj
Delhi-110002

Mc



70/L

Office of District Magistrate (North-East)
Govt. of NCT of Delhi
DC Office Complex, Nand Nagri, Delhi- 110093

F. No./SDM/KN /2025/765

Dated: 07/05/2025

To

The DM(Ghaziabad)
DM Compound,
Raj Nagar, Ghaziabad,
Uttar Pradesh 201002

Annexure- C

Sub: Regarding issues of sand mining in Yamuna Flood plains/ Regarding Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi.

Sir,

Please refer to your letter No.102/खानिज अनु0-गाजि0/24-25 dated 04.12.2024 and letter no. 321/ख0/अनु0-गाजि0/2024-2025 dated 20.03.2025.

In this regard, it is to inform you that aforesaid letter dated 04.12.2024 was forwarded to the DCP (Central) vide letter No. SDM/KN/2024/1107 dated 17.12.2024 and to DCP(North East) vide letter No. SDM/KN/2024/1096 dated 16.12.2024 for appropriate action as area of mining towards Delhi was not specified in your aforesaid letter.

Further the letter dated 20.03.2025 referred to above was sent to DCP (Outer North) for appropriate action with a copy endorsed to yourself (copy enclosed) as area of mining was specified as village Sungarpur which falls within the jurisdiction of DCP (Outer North) and DM (North).

It is also pertinent to mention here that a team was deputed to inspect Yamuna banks of North East district through boat. No mining activity was noticed under the jurisdiction of NE district. Copies of photographs with geo-coordinates as enclosed for ready reference.

It is suggested that the matter may be taken up with District Magistrate, North Delhi, for joint inspection or any other appropriate step to stop illegal sand mining, if any.



ok

Ajay Kumar
(AJAY KUMAR)

DISTRICT MAGISTRATE
DISTRICT NORTH EAST DELHI

AJAY KUMAR

District Magistrate (North-East)
Govt. of NCT of Delhi
Block, D.C. Office Complex,
Nand Nagri, Delhi-110093



OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN/2025/162-164

Dated: 20/03/2025

To

Annexure-D

The SHO
PS Sonia Vihar
Distt North East
Delhi

Sub: Complaint regarding illegal sand mining in Yamuna River, Delhi.

Please find enclosed a complaint received on 'X' link regarding illegal sand mining in Sonia Vihar area filed by Ms Kalpna Srivastav.

In this regard, an inspection was conducted by the Executive Magistrate (Karawal Nagar) on 17.03.2025 and during the inspection of the site it has been observed that traces of sand mining in Yamuna River, Sonia Vihar are visible.

This office had earlier sent letters dated 17.12.2024 to DCP (Central) and DCP (North-East) dated 16.12.2024 to take necessary action to prevent illegal sand mining in Yamuna river. Copy of these letters are enclosed herewith. This is a clear case of illegal sand mining in River Yamuna which is also degrading/damaging environment of Yamuna River.

In view of the above, it is requested to look into this matter and lodge FIR at the earliest. Action taken report may be sent to this office at the earliest.

This issues with the prior approval of District Magistrate (North-East).

Encl: As above:

(AMOD BARTH WAL)
SDM(KARAWAL NAGAR)

Copy for information:

1. PA to DM(NE)
2. Reader to DCP(NE)



(AMOD BARTH WAL)
SDM(KARAWAL NAGAR)

o/c

723
May please refer to the direction of worthy District Magistrate (North East) regarding thorough inspection of the River Yamuna in order to prevent and check illegal sand mining in river Yamuna. 18

Annexure- F

In compliance of aforesaid directions, the undersigned alongwith DPO (North East) has inspected the area of river Yamuna on 29.04.2025 by Boat started from Zero Pusta, Sonia Vihar (Near Wazirabad Barrage) and continue up to Panchayara Village, District Ghaziabad, Uttar Pradesh.

The GPS enabled photographs of different different locations captured from boat in river Yamuna area may be seen at page 66/C to 33/C.

At the time of inspection, no mining activities, mining equipment or vehicles were found at any location.

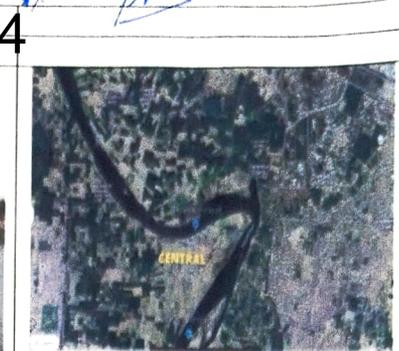
However, at the following locations, traces were visible to indicate that sand mining activities was undertaken at these locations in past:-

Sr No.	Area of Revenue District	Captured photographs during Inspection with Coordinates of Sand Mining Activities (Latitude and Longitude)	Image form Google Maps /Remarks
1	Uttar Pradesh (Ghaziabad)	Lat 28.797089 Long 77.202922 	
2	Both Side of Yamuna (District Central & North East)	Lat 28.754249 Long 77.227687 	
3	North East	Lat 28.746774 Long 77.227251 	
4	North East	Lat 28.767036 Long 77.221201 	

Cont --

Cont - from prev page:

724

5	Central	Lat 28.766327 Long 77.228598		
6	North	Lat 28.795173 Long 77.202311		
7	North	Lat 28.786434 Long 77.20441		
8	North			
<p>Scan QR Code to see all Co-ordinates of Sand Mining Activities on Map</p>				

646/D.M/NE
02-05-2025

In respect of the issue which is under consideration of Hon'ble NGT vide O.A. No 1373/2024 on the News item titled "How sand miners laid road across Yamuna between Delhi and Ghaziabad", it is submitted that a 'Kacha Road' has observed at location (Latitude 28.797089 and Longitude 77.202922) Near village Panchayara, District Ghaziabad, Uttar Pradesh. GPS enabled photograph of the land may be seen at Sr No. 1 above.

Submitted for further direction please.

SDM/KM
[Signature]
1/5

V.K.K.R
[Signature]
30/4/2025
Vinod Kumar Singh
Executive Magistrate (Karawal Nagar)

72/SDM/KM
02/05/25

Am (NE) Draft letter to DM (Ghaziabad)



725

ANNEXURE-G
20

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN /2025//7/

Dated: 21/03/2025

STATUS REPORT

Sub: Status report regarding illegal sand mining in Delhi Area.

A complaint received on 'X' link regarding illegal sand mining in Sonia Vihar area filed by Ms Kalpna Srivastav.

In this regard, an inspection was conducted by the Executive Magistrate (Karawal Nagar) on 17.03.2025 and during the inspection of the site it has been observed that traces of sand mining in Yamuna River, Sonia Vihar are visible.

This office had earlier sent letters dated 17.12.2024 to DCP (Central) and DCP (North-East) dated 16.12.2024 to take necessary action to prevent illegal sand mining in Yamuna river.

A letter No. F.No. SDM/KN/2025/162-164 dated 20.03.2025 is also sent to SHO Karawal Nagar to Lodge the FIR the above matter.



(AMOD BARTH WAL)
SDM KARAWAL NAGAR

Office of District Magistrate (North-East)
Govt. of NCT of Delhi
DC Office Complex, Nand Nagri, Delhi- 110093

F. No./SDM/KN /2025/765

Dated: 07/05/2025

To

The DM(Ghaziabad)
DM Compound,
Raj Nagar, Ghaziabad,
Uttar Pradesh 201002

Sub: Regarding issues of sand mining in Yamuna Flood plains/ Regarding Yamuna flow being diverted towards Uttar Pradesh by illegal mining towards Delhi.

Please refer to your letter No.102/खानिअ अनु0-गाजि0/24-25 dated 04.12.2024 and letter no. 321/ख0/अनु0-गाजि0/2024-2025 dated 20.03.2025.

In this regard, it is to inform you that aforesaid letter dated 04.12.2024 was forwarded to the DCP (Central) vide letter No. SDM/KN/2024/1107 dated 17.12.2024 and to DCP(North East) vide letter No. SDM/KN/2024/1096 dated 16.12.2024 for appropriate action as area of mining towards Delhi was not specified in your aforesaid letter.

Further the letter dated 20.03.2025 referred to above was sent to DCP (Outer North) for appropriate action with a copy endorsed to yourself (copy enclosed) as area of mining was specified as village Sungarpur which falls within the jurisdiction of DCP (Outer North) and DM (North).

It is also pertinent to mention here that a team was deputed to inspect Yamuna banks of North East district through boat. No mining activity was noticed under the jurisdiction of NE district. Copies of photographs with geo-coordinates as enclosed for ready reference.

It is suggested that the matter may be taken up with District Magistrate, North Delhi, for joint inspection or any other appropriate step to stop illegal sand mining, if any.



02

Ajay Kumar
(AJAY KUMAR)
DISTRICT MAGISTRATE
DISTRICT NORTH EAST DELHI

AJAY KUMAR
District Magistrate (North-East)
Govt. of NCT of Delhi
Block, D.C. Office Complex,
Nand Nagri, Delhi-110093.

Annexure- I

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph./दूरभाष: 011-22122732, 22129686
E-mail: dcne@nic.in



सत्यमेव जयते

Ajay Kumar

DISTRICT MAGISTRATE
(North -East, Delhi)

F.No./SDM/KN/2025/1465
D.O.No.:

Date.: 16/07/2025

Dear Valsan ji,

Please refer to this office letter No. F.No./Sdm/KN/2025/876 dated 23.05.2025 vide which it was bring to your attention a matter of importance regarding illegal sand mining in the Yamuna Flood Plains, which has resulted in the diversion of the Yamuna flow towards Uttar Pradesh. A letter No. 321/ख० अनु०-गाजि०/24-25 dated 20.03.2025 was received from the DM (Ghaziabad) highlighting this critical issue (Annexure-'A').

Aforesaid letter was forwarded to your office vide letter of even number dated 22.04.2025 by SDM (Karawal Nagar) with the request to deploy police personnel for 24 hour patrolling duty to stop illegal sand lifting in the area. ATR was also requested in the matter (Annexure-'B'). Subsequently ATR in the matter was requested vide letter of even number dated 07.05.2025 issued by SDM(Karawal Nagar)(Annexure-'C') but no response has been received till date.

While hearing this matter in OA No. 1373/2024 on 30.04.2025, Hon'ble NGT was displeased with the progress in the case. Now the next date of hearing is 23.07.2025. Copy of proceedings dated 30.04.2025 is enclosed for your reference.

It is once again requested to provide ATR in the matter urgently so that Hon'ble NGT may be apprised of the matter before the next date of hearing.

Regards

o/c

Sh. Nidhin Valsan,
The DCP (Outer North)
Guru Harkishan Marg,
Maulana Azad Society,
Pushpanjali Enclave, Pitampura
Delhi-110034

(Signature)
Ajay Kumar
(Ajay Kumar)

AJAY KUMAR
District Magistrate (North-East)
Govt. of NCT of Delhi
K-Block, D.C. Office Complex,
Nand Nagri, Delhi-110093



Annexure-J

पत्रांक: CMO/2025/1542दिनांक: 07.07.2025

रेखा गुप्ता

मुख्यमंत्री दिल्ली

माननीय महोदय,

सादर अभिवादन।

मैं आपका ध्यान यमुना बाढ़ क्षेत्र में हो रहे अवैध बालू खनन के गंभीर और निरंतर बढ़ते मामले की ओर आकृष्ट करना चाहती हूँ जो कि विशेष रूप से दिल्ली और उत्तर प्रदेश की सीमा से सटे क्षेत्रों में अधिक देखने को मिल रही है।

2. यमुना नदी के किनारे ये अवैध और अनियमित रेत खनन गतिविधियाँ न केवल पर्यावरणीय मानदंडों का उल्लंघन करती हैं, बल्कि अपूरणीय ecological क्षति का कारण बनती हैं और तटबंधों को भी कमजोर करती हैं, जिससे बाढ़ का खतरा पैदा होता है।

3. इस मुद्दे की अंतर-राज्यीय प्रकृति को देखते हुए, ऐसी गतिविधियों पर प्रभावी रूप से अंकुश लगाने के लिए दिल्ली और उत्तर प्रदेश सरकारों के बीच एक समन्वित और संयुक्त प्रवर्तन तंत्र की आवश्यकता है। नेशनल ग्रीन ट्रिब्यूनल (NGT) ने पहले ही तत्काल regulatory enforcement और inter-state coordination की आवश्यकता पर जोर दिया है।

4. मुझे पूर्ण विश्वास है कि आपके सहयोग से हम इस समस्या का प्रभावी समाधान कर सकेंगे। अतः आपसे विनम्र अनुरोध है कि अपने अधिकारियों को इस संदर्भ में Joint inter-state demarcation के आवश्यक दिशा-निर्देश देने की कृपा करें, ताकि दोनों राज्यों के प्रशासन के समन्वित प्रयासों से क्षेत्र के पारिस्थितिक संतुलन की प्रभावी रूप से रक्षा सुनिश्चित की जा सके।

सादर,

(रेखा गुप्ता)

श्री योगी आदित्यनाथ जी,
माननीय मुख्यमंत्री,
उत्तर प्रदेश सरकार,
लोक भवन, लखनऊ,



सुरक्षा मंत्री
उत्तर प्रदेश

दिनांक: 15-07-2025



cmo/40171
22/7/25

Secy (Rev) ✓

By Secy (E & F)

Annexure-K

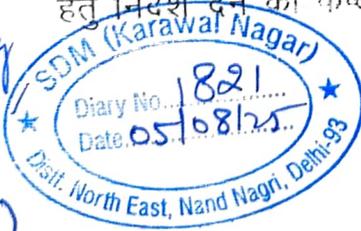
माननीय मुख्यमंत्री जी,

कृपया अपने पत्रांक:- CMO/2025/1542 दिनांक 07.07.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम हेतु Joint inter-state demarcation के आवश्यक दिशा-निर्देश सम्बन्धित को दिए जाने की अपेक्षा की गई है।

ज्ञातव्य है कि माननीय न्यायालय एन०जी०टी० (नेशनल ग्रीन ट्रिब्यूनल), नई दिल्ली के आदेश दिनांक 14.02.2025 के अनुपालन में दिनांक 11.03.2025 को खान अधिकारी, गाजियाबाद द्वारा किए गए औचक निरीक्षण में बालू खनन पट्टा क्षेत्र में खनन कार्य पूर्णतः बंद पाया गया, परन्तु यमुना नदी के दूसरी ओर दिल्ली की तरफ नदी की जलधारा में साधारण बालू का अवैध खनन होता देखा गया। दिल्ली-उत्तर प्रदेश की सीमा क्षेत्र में उत्तर प्रदेश परिक्षेत्र में खनन होना नहीं पाया गया है। उत्तर प्रदेश में अवैध खनन के विरुद्ध Zero tolerance की नीति के तहत गठित टास्क फोर्स के माध्यम से नियमित समीक्षा करते हुए अवैध खनन/परिवहन पर अंकुश लगाया जाना सुनिश्चित किया जा रहा है।

माननीय नेशनल ग्रीन ट्रिब्यूनल (NGT) द्वारा regulatory enforcement के निर्देशों के क्रम में जिलाधिकारी, गाजियाबाद को दिल्ली प्रदेश के सीमावर्ती जनपदों के जिलाधिकारियों एवं पुलिस विभाग के अधिकारियों से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित करने के निर्देश दिए गए हैं तथा Joint inter-state demarcation की आवश्यकता के दृष्टिगत उत्तर प्रदेश के राजस्व विभाग के अधिकारियों एवं अध्यक्ष, राजस्व परिषद, उत्तर प्रदेश को निर्देशित किया जा रहा है।

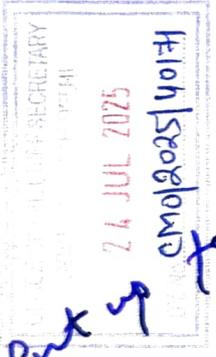
कृपया अपने स्तर से अधिकारियों को प्रकरण के सम्बन्ध में उत्तर प्रदेश के सम्बन्धित अधिकारियों से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित करने हेतु निर्देश देने का कष्ट करें।



भवदीय,
(योगी आदित्यनाथ)

श्रीमती रेखा गुप्ता
मा० मुख्यमंत्री,
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार।

CS
SS to cm
PS:plc
Kishor Dubey
23.7.25
on the ps.



Put up for n.a.
30/8/25

DM (W)
DU (NE)

SDM (KN)

Handwritten signature/initials

tel (KN)

OFFICE OF THE CHIEF MINISTER
GOVT. OF NCT OF DELHI
3rd LEVEL, DELHI SECRETARIAT,
I P ESTATE, NEW DELHI - 110002

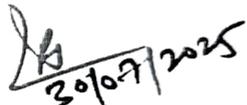
No. CMO/DS/2025-26/ 12-571

Dated: 30/07/2025

MEETING NOTICE

A meeting under the Chairpersonship of Hon'ble Chief Minister, Delhi is scheduled to be held on **1st of August, 2025, Friday at 12:00 PM** in the CM's Conference Room at 3rd Level, Delhi Secretariat, I.P. Estate, New Delhi to discuss the issues related to **Illegal Sand Mining in Yamuna Flood Plains**.

It is requested to kindly make it convenient to attend the meeting on the scheduled date and time & provide copy of the presentation in advance before the scheduled date at secretary.tocm@delhi.gov.in.


(Rajesh Shankar)
OSD to CM

To,

1. The Secretary (Revenue)-cum-Divisional Commissioner, GNCT of Delhi.
2. The Secretary-cum-Commissioner (Transport), GNCT of Delhi.
3. District Magistrate (North), Revenue Department, GNCT of Delhi.
4. District Magistrate (North-East), Revenue Department, GNCT of Delhi.
5. Joint Commissioner of Police (Eastern Range), Delhi Police.
6. Additional Commissioner of Police (Northern Range), Delhi Police.
7. Deputy Commissioner of Police (Outer), Delhi Police.
8. Deputy Commissioner of Police (North-East), Delhi Police.

Copy for kind information and with request to attend the meeting:-

1. The Secretary to Chief Minister, Delhi Secretariat, Delhi.
2. The Staff Officer to Chief Secretary, for information of Chief Secretary, GNCT of Delhi.

अजय कुमार
जिलाधीश (उत्तर पूर्व, दिल्ली)
Ajay Kumar
DISTRICT MAGISTRATE
(North-East, Delhi)



राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
Govt. of National Capital Territory of Delhi
डी.सी. ऑफिस कॉम्प्लेक्स, नन्द नगरी, दिल्ली-110093
D.C. Office Complex, Nand Nagri, Delhi-110093
Ph./: दूरभाष : 011-22122732, 22129686
E-mail : dcne@nic.in

D.O. No.: F.No./SDM/KN/2025/

Date.: 13/08/2025-

Please find enclosed herewith DO letter dated 15.07.2025 received from Hon'ble Chief Minister of Uttar Pradesh addressed to Hon'ble Chief Minister of Delhi regarding issues of illegal sand mining in border areas of Uttar Pradesh and Delhi including Joint inter-state demarcation.

You may recall that in this regard a meeting was also held under the Chairpersonship of Hon'ble Chief Minister, Delhi on 01.08.2025.

As regards illegal sand mining in District North-East, the riverbed of Yamuna is inspected from time to time however no incident of illegal sand mining has been noticed in district North-East. On 29.04.2025 inspection of Yamuna was conducted on boat by Tehsildar(Karawal Nagar) and DPO(North-East) over the entire stretch of Yamuna falling in North-East District. No mining activity was noticed during this inspection also.

The issues raised by Ghaziabad Administration are mainly between Village Panchayara which falls under District Ghaziabad, Uttar Pradesh and Village Sungarpur which falls North District, Delhi.

You are therefore requested to take up the matter of illegal sand mining and joint inter state demarcation with DM(Ghaziabad). I am available for assistance whenever required.

Regards

To
District Magistrate, North
DM North Office Complex,
GT Karnal Road, Alipur,
Delhi.

Ajay Kumar
(Ajay Kumar)

2:31 PM

Delhi-UP Inter State co-ordination meeting on 13.08.2025 at 04:00 PM to address the concern of illegal sand mining along the bank...

Delhi-UP Inter State co-ordination meeting on 13.08.2025 at 04:00 PM to address the concern of illegal sand mining along the banks of Yamuna river.

< minesofficergzb@gmail.com >

Tue, 12 Aug 2025 12:18:24 PM +0530

To "dcne"<dcne@nic.in>,"dcnorth"<dcnorth@nic.in>,"dmgbn"<dmgbn@nic.in>,"dmbag"<dmbag@nic.in>,"spbpt-up"<spbpt-up@nic.in>,"dcp-polnoida.gb"<dcp-polnoida.gb@up.gov.in>,"dcp-polgnnoida.gb"<dcp-polgnnoida.gb@up.gov.in>,"dcp.ne"<dcp.ne@delhipolice.gov.in>,"dcp.north"<dcp.north@delhipolice.gov.in>,"dcp-rural.gz"<dcp-rural.gz@up.gov.in>

Respected Ma'am/Sir,

This mail is w.r.t meeting scheduled on 13.08.2025 at 04:00PM through VC of which link is below:

<https://us06web.zoom.us/join/edl?muid=89440b03-598e-49e8-872e-e8c8457ab8f4>

Meeting ID: 899 3225 0418

Passcode: 123456

PFA

Regards

1 Attachment(s)

Delhi-UP Meeting Letter.pdf

1020.6 KB

दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन परिवहन की रोकथाम के लिये कार्ययोजना बनाकर प्रभावी कार्यवाही किये जाने हेतु आहूत बैठक दिनांक 13.08.2025 की कार्यवृत्त :-

अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ के पत्र सं० मुमस 162 (अ०मु०स०) चौतीस-3 अधि० 2025 दिनांक 16.07.2025 व सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन के पत्र सं० 1/028836 2025 दिनांक 17.07.2025 द्वारा दिये गये निर्देशों के अनुपालन में जिलाधिकारी गाजियाबाद महोदय की अध्यक्षता में आहूत बैठक दिनांक 13.08.2025 में दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम के लिये Joint Inter-State Demarcation एवं कार्ययोजना बनाकर प्रभावी कार्यवाही किये जाने हेतु विचार विमर्श किया गया। बैठक में निम्नांकित अधिकारी प्रतिनिधि उपस्थित हुये :-

क्र०सं०	पदनाम	विभाग
1	जिलाधिकारी, गाजियाबाद	राजस्व
2	जिलाधिकारी, नोर्थ ईस्ट, दिल्ली	राजस्व
3	अपरजिलाधिकारी, नोर्थ, दिल्ली	राजस्व
4	अपरजिलाधिकारी (वि० रा०), गाजियाबाद	राजस्व
5	सहायक पुलिस आयुक्त, बुराडी	पुलिस
6	सहायक पुलिस आयुक्त, ग्रेटर नोएडा	पुलिस
7	सहायक पुलिस आयुक्त, लोनी	पुलिस
8	उपजिलाधिकारी, अलीपुर	राजस्व
9	खान अधिकारी, गौतमबुद्धनगर	खनन
10	खान अधिकारी, गाजियाबाद	खनन
11	खान निरीक्षक, बागपत	खनन

उपरोक्त आहूत बैठक के एजेन्डा बिन्दु निम्नवत् रहे :-

- जनपद में गठित जनपद स्तरीय कार्यबल (टास्क फोर्स) की तरह अन्तरराज्यीय संयुक्त टास्क फोर्स का गठन किया जाये तथा अवैध खनन का सन्धान होने पर संयुक्त रूप से जांच कर कार्यवाही की जाये।
- दिल्ली-उ०प्र० सीमा पर अवैध खनन में प्रभावी कार्यवाही किये जाने हेतु तत्काल सम्पर्क किये जाने एवं त्वरित कार्यवाही किये जाने के लिये दोनों पक्षों के स्थानीय प्रशासन के सदस्यों को नामित किया जाना।
- अवैध खनन परिवहन कर्ताओं के विरुद्ध खनन सम्बंधित नियमों एवं मा० सक्षम न्यायालयों द्वारा दिये गये दिशा निर्देशों के अनुसार कार्यवाही किया जाना।
- ऐसे भू-स्वामियों के विरुद्ध कार्यवाही किया जाना, जिनके द्वारा अपनी भूमि पर अवैध बालू खनन किया अथवा कराया गया है।

अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ के पत्र सं० मुमस/162/(अ०मु०स०) चौतीस-3/अधि०/2025 दिनांक 16.07.2025 व सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन के पत्र सं० 1028836/2025 दिनांक 17.07.2025 द्वारा अवगत कराया गया है कि मा० मुख्यमंत्री, दिल्ली के पत्र संख्या CMO/2025/1542 दिनांक 07.07.2025 द्वारा दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम हेतु Joint Inter-State Demarcation के आवश्यक दिशा-निर्देश देने की अपेक्षा की गयी है। तत्क्रम में शासन के उपरोक्त पत्र दिनांक 17.07.2025 द्वारा जिलाधिकारी नोर्थ, दिल्ली एवं जिलाधिकारी नोर्थ ईस्ट दिल्ली व अन्य सम्बंधित अधिकारियों के साथ संयुक्त बैठक आयोजित कर कार्ययोजना बनाने व प्रभावी कार्यवाही करने के निर्देश दिये गये। उक्त निर्देशों के अनुपालन में दिनांक 13.08.2025 को बैठक आहूत की गयी, जिसमें निम्नानुसार विचार विमर्श किया गया :-

(क) जनपद गाजियाबाद में अवैध खनन/परिवहन पर प्रभावी कार्यवाही के सम्बंध में :-

इस सम्बंध में जिलाधिकारी, गाजियाबाद महोदय व अधोहस्ताक्षरी द्वारा अवगत कराया गया कि -

1. जनपद गाजियाबाद में अवैध खनन/परिवहन पर अंकुश लगाये जाने हेतु जनपद स्तरीय कार्यबल (टास्क फोर्स) का गठन किया गया है, जिसमें परिवहन विभाग, प्रदूषण नियंत्रण विभाग, राजस्व विभाग, वन विभाग, खनन विभाग व पुलिस विभाग सदस्य हैं।
2. जनपद स्तरीय कार्यबल (टास्क फोर्स) के सदस्यों की नियमित रूप से बैठक आहूत की जाती है तथा अवैध खनन/परिवहन में प्रभावी कार्यवाही हेतु कार्ययोजना बनाई जाती है।
3. टास्क फोर्स द्वारा जनपद में निरन्तर निरीक्षण जांच कार्य करते हुये अवैध खनन/परिवहन पर कार्यवाही करते हुये प्रभावी अंकुश लगाया जाना सुनिश्चित किया जाता है। तत्क्रम में जनपद में संचालित बालू खनन पट्टों का समय-समय पर निरीक्षण किया जाता है तथा अन्य प्रदेशों में जनपद में उपखनिजों का परिवहन करने वाले वाहनों की भी जांच की जाती है।

(ख) दिल्ली-उ०प्र० सीमा पर यमुना नदी के आस-पास के क्षेत्रों में बालू अवैध खनन/परिवहन पर अंकुश के सम्बंध में :-

इस सम्बंध में जिलाधिकारी नोर्थ ईस्ट दिल्ली द्वारा अवगत कराया गया कि -

1. दिल्ली प्रदेश में यमुना नदी में किसी प्रकार के खनन की अनुमति नहीं है, जिसके कारण कोई खनन पट्टा स्वीकृत नहीं किया जाता है तथा किसी प्रकार की टास्क फोर्स का गठन नहीं किया गया है। दिल्ली में खनन पाये जाने पर सम्बंधित राजस्व विभाग अथवा पुलिस विभाग द्वारा कार्यवाही की जाती है।
2. नोर्थ ईस्ट दिल्ली के सानिया विहार क्षेत्र में 2-3 वर्ष पहले अवैध खनन के चिन्ह मिले थे तथा कुछ समय पहले बालू का स्टॉक भी देखा गया था, परन्तु 01 वर्ष में उक्त क्षेत्र में अवैध खनन की कोई गतिविधि नहीं मिली है।

3. यमुना नदी में बोट की सहायता से टोनििका सिटी क्षेत्र तक निरीक्षण किया गया. परन्तु नोर्थ-ईस्ट दिल्ली क्षेत्र में अवैध खनन के चिन्ह नहीं मिले। स्थानीय लोगों से वार्ता करने पर बताया गया कि कभी-कभी कुछ लोगों द्वारा खनन का प्रयास किया जाता है।

उपरोक्त के सम्बंध में उपजिलाधिकारी, करावल नगर द्वारा अवगत कराया गया कि -

1. कुछ समय पूर्व नोर्थ दिल्ली क्षेत्र की ओर से ग्राम सुंगरपुर के पास कुछ बालू से लदे ट्रक देखे गये थे, जिन पर पर्यावरण नियमों के अन्तर्गत कार्यवाही की गयी है।
2. नोर्थ दिल्ली का अधिकांश भाग 70-80 प्रतिशत जनपद बागपत की ओर आता है। प्रश्नगत क्षेत्र ग्राम सुंगरपुर तथा बागपत की ओर से बालू से लदे वाहन आते देखे जाते हैं। इसलिये जनपद बागपत की ओर से इस सम्बंध में कार्यवाही किया जाना आवश्यक है।
3. Joint Inter-State Demarcation के लिये जनपद बागपत के सम्बन्धित अधिकारियों का भी बैठक में उपस्थित होना आवश्यक है, जिससे जनपद बागपत की ओर से दिल्ली-उ०प्र० सीमा को लेकर प्रथम से कार्यवाही न की जाये।

उपरोक्त के सम्बंध में अधोहस्ताक्षरी द्वारा अवगत कराया गया कि मा० मुख्यमंत्री महोदय, दिल्ली राज्य के पत्र द्वारा मुख्य रूप से यमुना नदी पर अवैध बालू खनन तथा दिल्ली-उ०प्र० सीमा को लेकर विवाद का निस्तारण कराये जाने की अपेक्षा की गयी है, परन्तु वर्तमान में यमुना नदी का जल स्तर बढ़ा हुआ है। जल स्तर कम हो जाने पर दिल्ली-उ०प्र० सीमा के सम्बंध में कार्यवाही किया जाना उचित होगा।

इसके अतिरिक्त यमुना नदी में अवैध खनन कर दिल्ली को ओर जाने वाले वाहनों तथा दिल्ली की ओर से उ०प्र० सीमा में प्रवेश करने वाले वाहनों पर कार्यवाही किये जाने हेतु दोनों राज्यों के सक्षम अधिकारियों अथवा पुलिस बल का आपस में सम्पर्क स्थापित किया जाना भी उचित होगा।

उपरोक्त बिन्दुओं के सम्बंध में समस्त उपस्थित सदस्यों द्वारा विचार-विमर्श कर निम्नानुसार अपनी सहमति व्यक्त की गयी है :-

1. यमुना नदी पर अवैध खनन पर त्वरित कार्यवाही के उद्देश्य से दोनों प्रदेशों के सम्बन्धित अधिकारियों के मध्य Communication Plan स्थापित किया जाना।
2. Joint Inter-State Demarcation के सम्बंध में उ०प्र० की ओर से खान अधिकारी बागपत, उपजिलाधिकारी, बागपत बड़ौत/खेकड़ा, उपजिलाधिकारी लोनी व दिल्ली प्रदेश की ओर से उपजिलाधिकारी करावल नगर, यमुना विहार व सीलमपुर आदि द्वारा सीमा सम्बन्धित समस्त अभिलेख उपलब्ध कराते हुये 02 सप्ताह में 01 संयुक्त रूप से बैठक आयोजित कर Table Top Exercise की जाये, जिससे जल स्तर कम होने पर Joint Inter-State Demarcation पर कार्यवाही की जा सके।
3. Joint Inter-State Task Force का गठन कर अवैध खनन कर कार्यवाही किया जाना।

4. दोनों प्रदेशों के अधिकारियों के मध्य यमुना नदी क्षेत्र में अवैध बालू खनन पर रोकथाम हेतु नियमित रूप से बैठक आहूत किया जाना।

जिलाधिकारी, गाजियाबाद महोदय द्वारा Joint Inter-State Demarcation के सम्बंध में सम्बंधित अधिकारी को आवश्यक पत्राचार कर बैठक की तिथि एवं समय निर्धारित कर अवगत कराने हेतु निर्देशित किया गया।

(कार्यवाही- समस्त सम्बंधित अधिकारी)

बैठक सह धन्यवाद समाप्त हुई।

अपरजिलाधिकारी(वि०रा०)

गाजियाबाद।

कार्यालय जिलाधिकारी गाजियाबाद
खनन अनुभाग

पत्र सं०- 692 ख०अनु०-गाजि० 25-26

दिनांक: 18/08/2025

प्रतिलिपि:-

1. अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ को सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन को सादर सूचनार्थ प्रेषित।
3. आयुक्त, मेरठ मण्डल, मेरठ को सादर सूचनार्थ प्रेषित।
4. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ को सादर सूचनार्थ प्रेषित।
5. समस्त सदस्यों को सूचनार्थ एवं अनुपालनार्थ प्रेषित।

Digitally signed by

SAURABH BHATT

Date: 18-08-2025

अपरजिलाधिकारी(वि०रा०)

गाजियाबाद।

OFFICE OF SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)
GOVERNMENT OF N.C.T. OF DELHI
D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93

F. No./SDM/KN /2025/ 363-369

Dated: 22/04/2025

To

The DCP (Outer North)
Guru Harkishan Marg,
Maulana Azad Society,
Pushpanjali Enclave, Pitampura
Delhi- 110034

Annexure-O

Sub: Regarding issues of sand mining in Yamuna Flood plains.

Sir,

Please find enclosed herewith a letter dated 20.03.2025 from the District Magistrate (Ghaziabad) on the subject cited above.

In this regard, it is requested to direct the concerned police authorities to take necessary action regarding illegal sand lifting in River Yamuna. Further may have request to deploy police personnel for 24-hour patrolling duty in the aforementioned area to stop illegal sand lifting from the above site. ATR may be intimated to DM(Ghaziabad) also.

This may be treated as most urgent.

Encl: As above.



(AMOD BARTH WAL)
SDM KARAWAL NAGAR

Copy forwarded for information and necessary action:-

1. District Magistrate, District Ghaziabad Raj Nagar Ghaziabad, Uttar Pradesh 201002.
2. PA to DM(North District, Delhi), DM North Office complex, G.T. Karnal Road, Alipur , Delhi.
3. PA to DM (North East), DC Office Complex Nand Nagri Delhi-110093.
4. Reader to DCP(North East), Seelampur GT Road Delhi-110032.
5. ACP Alipur, Delhi 110036
6. AE, I&FC Deptt.



(AMOD BARTH WAL)
SDM KARAWAL NAGAR